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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 170/9/NCLT/AHM/2017

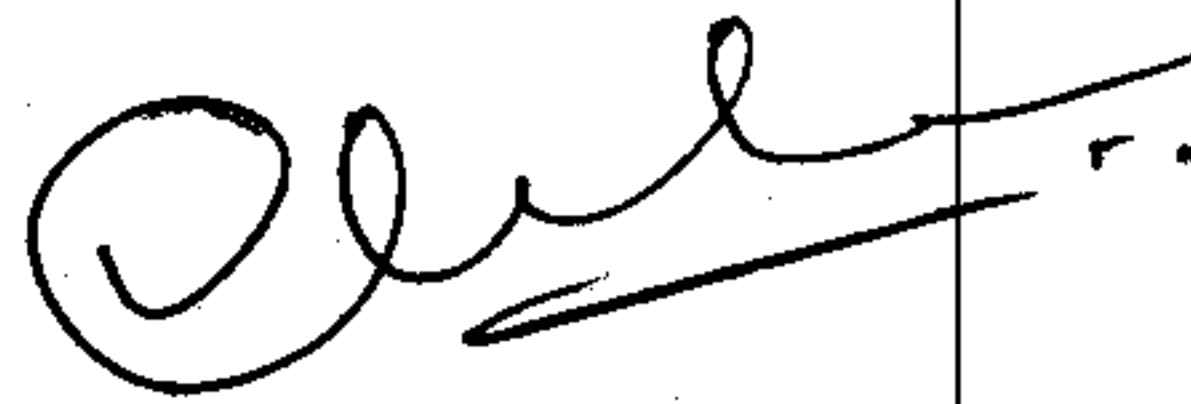
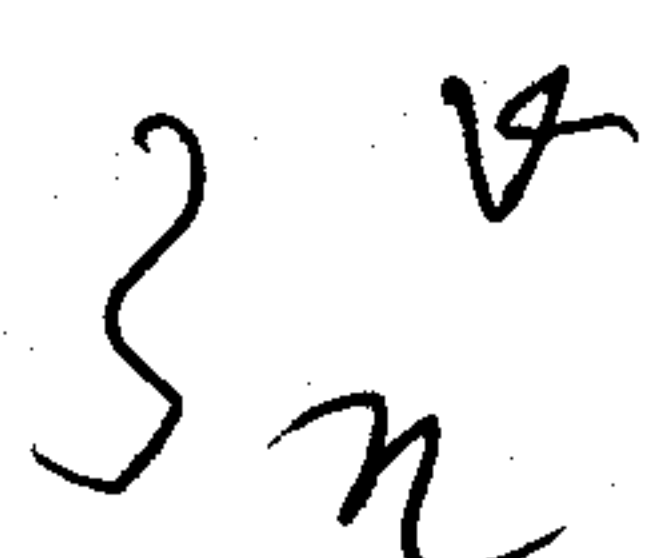
Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017**

Name of the Company: J M Enterprise
V/s.
Gupta Syntex Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	DHRUV KUMAR S. CHAUDHAN	ADVOCATE	PETITIONER	
2.	VISHAL J. DAVE NIPUN SINGHVI	Advocate	Respondent	}  n

ORDER

Learned Advocate Mr. Dhruvkumar Chauhan present for Operational Creditor/Petitioner. Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi i/b present for Respondent.

At request of learned Counsel for Respondent.

List the matter on 12.01.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 22nd day of December, 2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**